

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

DA 1235/1994

New Delhi, this 22nd day of Nov. 1994.

Shri C.J. Roy, Member (J)

Hd. Constable Smt. Vidya Devi
Block No.25/N, P.C. Model Town II
Delhi-110 009

.. Applicant

(By Shri R.L. Sethi, Advocate)

Versus

1. Secretary
M/ Home Affairs
New Delhi-110 001

2. The Commissioner of Police
PHQ, I.P. Estate
New Delhi-110 002

.. Respondents

(By Shri R.N. Panditha, Advocate)

O R D E R

In this application, the applicant says that her representation dated 13.5.93 for posting her husband, presently working in CRPF, Batala district, Punjab, in any of the units of CRPF at Delhi has not been decided so far and hence she seeks a direction to the respondents to consider his representation.

2. The respondents have filed their reply opposing the maintainability of the DA inasmuch as that the applicant is not aggrieved by any order passed by them or that her application/ representation was ever submitted under the provisions of some statute. They further state that the applicant has not produced any document

3. I have heard the counsel for the parties. There is no rule shown to us that husband and wife should be posted at one place.

4. The applicant's husband ought to have applied to the CRPF Department, in which he is working, stating his grievance and family problem and, if necessary, he should have filed OA in an appropriate Bench. But this applicant has no cause of action nor any locus standi and I am not impressed with the request that a direction should be given to the respondents to dispose of the representation of the applicant. The applicant has failed to make out a case. The OA is, therefore, dismissed. No costs.

15/3/22/1996
(C.J. Roy)
Member (J)

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